

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 37/81 SCHEDULED TO BE HELD ON 14.12.2010 BUT ACTUALLY HELD ON 21.12.2010.

The Meeting No. 37/81 of Norms Committee-II was held on 21.12.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri B.C.Nayak D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K.Funda, AD	MSME
5.	Ms. R.L.Devi, Dy. DG	DGFT

1	Case No.:1/37/81-ALC2/2010	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:37/81-ALC2/2010 14.12.2010	Status:Deferred
	HQ File :01/81/050/00352/AM11/	RLA File :08/24/040/00215/AM11/	Lic.No/Date:0810094152 25.11.2010	Defer Date: 01.02.2011
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.02.2011.			

PART – AR - FRESH

CASE NO. AR- 75	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 37/81	F.No.01/81/050/972/AM06/DES-II

Dated: 14.12.2010	Advance Licence No. 0810054253dated 24.02.2006
	RLA's F.No.08/81/040/00129/AM06

Decision: The Norms Committee decided in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 21.12.2010:-

Quantity of import item may be allowed as 1.75 Kgs/Kg. content in the export product as per SION C-297

R/A may take suitable consequential action accordingly.

CASE NO. AR- 76	M/s. Associated Cables Pvt. Ltd., Mumbai
Meeting No. 37/81	F.No.01/81/050/0046/AM09/DES-II
Dated: 14.12. 2010	Advance Licence No. 0310456131dated 02.01.2008
	RLA's F.No.03/94/040/00969/AM08

Decision:- The Norms Committee decided in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 21.12.2010:-

1. Firm's request for increase in the quantity of import item at Sl. No. 1 i.e. Continuous cast copper rod may be rejected and they may be informed that it has been allowed as per Engineering Table 4 & 5 (Earlier Tables 5 & 6) or as applied for by them whichever is minimum.
2. A copy of copy of Annexure giving description and quantity of export products may be forwarded to firm and RA(copy enclosed)

R/A may take suitable consequential action accordingly.

PART – C - FRESH

CASE NO. C-	Ministry of Steel, New Delhi
Meeting No. 37/81	F.No.01/81/162/670/AM'11/DES-II
Dated: 14.12.2010	

Decision: NC decided to issue a Public Notice for modification of SION C-514 on the basis of recommendation of M/o Steel vide U.O.No 2(6)/2010-TW dated 06.10.2010. However, in respect of Sl No 18 of input item, it was decided to retain the existing norm of 70 kg. Further, it was decided to seek comments from PC-IV to know the existing policy for allowing duty free import of "Furnace oil for Captive Power Plants".
